

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 4

IA(IBC)(PLAN)/8(CH)2024

In

CP (IB) No. 155/Chd/Pb/2021

(Admitted)

IN THE MATTER OF:

Sheel Auto Industries Pvt. Ltd.

...

Corporate Applicant

Under Section: 10, 30 IBC 2016

Order delivered on 05.06.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the RP : Mr. Raghav Kakkar, Advocate

For the SRA : Ms. Shina Sehgal, Advocate

ORDER

IA(IBC)(PLAN)/8(CH)2024

Heard the submissions made by the learned counsel for the Resolution Professional as well as the Resolution Applicant. The counsel for the SRA has not filed vakalatnama, therefore, learned counsel for the SRA may take steps for filing vakalatnama in the matter. The requirement of issuing notice is dispensed with an advance copy of the present application is also served on SRA. Let the matter be posted on 10.07.2024.

CP (IB) No. 155/Chd/Pb/2021

Let the matter be posted to 10.07.2024.

Sd/-

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**